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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.13/95

Date of Order: 5.1.95

BETWEEN :

R.Raja Gopal Rao

.. Applicant.

A N D

1. The Telecom Dist. Manager,
Khammam, Khammam Dist.
2. The Sub Divisional Officer,
Telecom, Khammam, Khammam Dt.
3. The Sub Divisional Officer,
Telecom, Kothagudem,
Khammam Dist.
4. The Chief General Manager,
Telecommunications,
Doorsanchar Bhavan,
Nampally Station Road,
Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr.Ch.Jagannatha Rao

Counsel for the Respondents

.. Mr.N.R.Devraj.

GORAM:

HON'BLE SHRI A.B.GOETHI : MEMBER (ADMN.)

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O.A.No.13/95Date of Order: 5.1.95

As per Hon'ble Shri A.B.Gorthi, Member (Admn.)

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Heard learned counsel for both the parties.

2. The applicant was initially engaged as a casual mazdoor on 15.2.86 and he worked as such till 30.9.89 with usual intermittent breaks. After 1.10.89 he was not again considered for re-engagement.

3. Learned counsel for the applicant contends that in view of the record of the service of the applicant the respondents should consider him for re-engagement in preference to others. Mr.N.R.Devraj, learned counsel for the respondents states that the case of the applicant would be considered after due verification of the dates of services rendered by the applicant with a view to give the benefit of the judgement of the similar cases.

4. In view of the above, the application is admitted and is disposed of with the following directions to the respondents:-

- (1) The respondents shall verify the dates of working of the applicant.
- (2) The name of the applicant will be entered in the live casual labour register at an appropriate place keeping in view the number of days of service rendered by him.

(25)
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(3) The applicant will be re-engaged as soon as there is work in preference to outsiders, freshers and those who rendered lesser number of days of service.

5. The question of condonation of break in service does not arise and for the purpose of re-engaging the applicant no casual labour presently working as such shall be retrenched.

6. The case of the applicant for grant of temporary status and subsequent regularisation shall be considered in accordance with the extant scheme/instructions.

7. O.A. is ordered accordingly without any order as to costs.


(A.B. GORTHI)
Member (Admn.)

Dated: 5th January, 1995

(Dictated in Open Court)

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DEPUTY REGISTRAR(J)

To

1. The Telecom District Manager, Khammam, Khammam District.
2. The Sub Divisional Officer, Telecom, Khammam, Khammam District.
3. The Sub Divisional Officer, Telecom, Kothagudem, Khammam District
4. The Chief General Manager, Telecommunications, Doorsanchar Bhawan
Nampalli Station Road, Hyderabad.
5. One copy to Mr. Ch. Jagannatha Rao, Advocate, CAT, Hyderabad.
6. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT, Hyderabad.
7. One copy to Library, CAT, Hyderabad.
8. One spare copy.

YLKB

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR. A. V. HARI DASAN : MEMBER (E)

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (A)

DATED :

5/1/95

ORDER/JUDGEMENT.

M.A/R.P/C.P. No.

in

D.A. No. 13/95

Admitted and Interim directions
issued

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

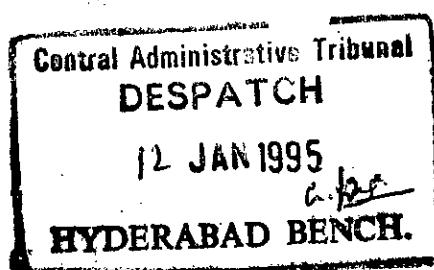
Dismissed for Default.

Rejected/Ordered

No order as to costs.

No order as to costs

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